

**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE**

**WP No. 35006 of 2024**

*(MEDHA PATKAR Vs THE STATE OF MADHYA PRADESH AND OTHERS)*

**Dated : 28-04-2026**

Ms.Medha Patkar - Petitioner in person.

Shri Sudeep Bhargava - Dy.A.G for the respondent/State.

Shri Kushal Goyal - Advocate for the respondent No.2.

Shri H.Y. Mehta - Advocate for the respondent No.3.

In compliance to the order dated 26/2/2026, the State has filed the latest status report on 28/4/2026. The respondents have given the district-wise status of the Registration process as on 27/4/2026 which is reproduced as under:-

District	Tehsil	Total allotted Plots	Applications received	Claims/objections received	Registrations Completed
Khargone	Kasrawad/Maheswar	568	505	8	94
Dhar	Kukshi	7362	4607	81	634
Dhar	Manawar	2719	1667	2	240
Dhar	Dharampuri	5934	2527	1	8
Barwani	Barwani	4707	2982	79	793
Barwani	Thikri	4294	3029	23	317
Alirajpur	Alirajpur	18	13	0	9
<b>Total</b>		<b>25,602</b>	<b>15,330</b>	<b>194</b>	<b>2,095</b>

It is further stated in the report that the process of registration continues to face practical hurdles, such as the seasonal migration of displaced persons for livelihood and the lack of consensus among legal heirs in cases involving deceased allottees. Despite these challenges, the Land Acquisition Officers (LAO) are conducting field camps to facilitate on-the-spot verification and registration. In pursuant to the order dated 14.10.2025, the Petitioner was directed to coordinate between the land oustees and the committees. The Respondents are open to such coordination to further bridge the gap between applications received and final

registrations.

Considering the report, we directed that the respondents shall continue with the process of Registration in a promptitude manner.

The petitioner vehemently argued that there are other issues including issues such as number of beneficiaries of the villages have not been given plot, there are examples of fraud, cheating and fraudulent documentation, some beneficiaries are compelled to stay in the teen shade or in the Government buildings etc. without there being basic amenities and facilities, home building grant is also not being given.

Ms. Medha Patkar argued that in compliance to the order dated 6/3/2026, she had appeared before Shri Rajesh Rajora, Additional Chief Secretary, Government of M.P and she had submitted in writing the other issues including the back water issue but the same have not been addressed so far.

In view of the aforesaid, we ask Additional Chief Secretary to address the issues which have been submitted before him by the petitioner on 6/3/2026 and before addressing the aforesaid issues, if he may again call the petitioner for meeting.

List the matter on 29/6/2026.

On the said date, the latest status report and the decision taken by Shri Rajesh Rajora, Additional Chief Secretary shall also be filed.

(VIJAY KUMAR SHUKLA)  
JUDGE

(ALOK AWASTHI)  
JUDGE